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**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK**

**ORIGINAL APPLICATION NO. 573 OF 2009**  
**CUTTACK, THIS THE 21<sup>st</sup> DAY OF September, 2010**

Aparti.....Applicant

Vs.

Union of India & Ors .....Respondents

**FOR INSTRUCTIONS**

1. Whether it be referred to the Reporters or not ?
2. Whether it be circulated to all the Benches of the Central Administrative Tribunal or not ?

(C.R.MOHAPATRA)  
MEMBER (ADMN.)

  
(M.R.MOHANTY)  
VICE-CHAIRMAN

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CUTTACK BENCH, CUTTACK**

**ORIGINAL APPLICATION NO. 573 OF 2009**  
**CUTTACK, THIS THE 21<sup>st</sup> DAY OF September, 2010**

**CORAM :**

**HON'BLE MR. M.R.MOHANTY, VICE-CHAIRMAN  
HON'BLE MR. C.R.MOHAPATRA, MEMBER(ADMN.)**

Aparti, S/O Udiya, aged about 61 years, Ex-Works Supervisor, Office of Deputy Chief Engineer/Con/S.E.Railway/Kharagpur, permanent resident of Village Washpadar, P.O. Kalupadaghat, P.S.Tangi, Dist. Khurda.

...Applicant

**By the Advocates -**

**M/s. N.R.Routray, S.Mishra,  
T.K.Choudhury.**

**-Versus-**

1. Union of India, represented through the General Manager, South Eastern Railway, Garden Reach, Kolkata-43, West Bengal.
2. Financial Advisor and Chief Accounts Officer (Con), South Eastern Railway, Garden Reach, Kolkata-43, West Bengal.
3. Deputy Chief Engineer (Con), South Eastern Railway, Kharagpur, At/PO/Town: Kharagpur, dist. Paschim Medinapur, West Bengal.
4. Deputy Chief Engineer (Con-I), E.C.Railway, At/PO: Khetrajpur, Dist. Sambalpur.
5. Deputy Chief Engineer (Con), South East Central Railway, At/PO/Town/Dist. Bilashpur, Chhatisgarh.
6. Financial Advisor and Chief Accounts Officer (Con), South East Central Railway, At/PO/Town/Dist: Bilaspur, Chhatisgarh.

.....Respondents

**By the Advocates - Mr. S.K.Ojha.**

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## ORDER

**HON'BLE MR. C.R.MOHAPATRA, MEMBER(ADMN.):**

Heard Mr. N.R.Routray, Ld. Counsel for the Applicant and Mr. S.K.Ojha, Ld. Standing Counsel appearing for the Railways and perused the materials placed on record.

2. By filing a preliminary counter, the Respondents have stated that they have already accorded sanction for payment of Rs. 32,269/- to the Applicant towards arrears of the revision of pay from 01.03.1990 to December, 1995. However, it appears that payment has still not been released to the Applicant. Hence, Mr. Routray, Ld. Counsel for the Applicant prays for stipulation of time frame, by which time the Applicant should receive the payment.

3. On the submissions made by Mr. S.K.Ojha, Ld. Standing Counsel for the Railways, 15 days time is allowed to ensure that the payment is released to the Applicant. Compliance in regard to payment of above amount shall be reported by the Ld. Counsel for the Respondents after 30 days.

4. In the aforesaid circumstances, with the above direction, the O.A. is disposed of.

4. Send copies of this order to the Respondents and free copies of this order be supplied to the Ld. Counsel appearing for the parties.

*Ch. Mohanty*  
(C.R.MOHAPATRA)  
MEMBER (ADMN.)

*Mohanty*  
21/09/10  
(M.R.MOHANTY)  
VICE-CHAIRMAN

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